

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 67/96

New Delhi this the 2nd day of MAY 1996

HON'BLE SHRI S.R.ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Chhirender Pal,
S/o Shri Sirichand Yadav,
R/o Qr. No. A-6, Old Police Lines,
Rajpur Road, Delhi- 54.

(By Advocate: Shri B.S.Charya)

...Applicant

Versus

1. Commissioner of Police
Delhi Police
Police Headquarters, MSO Building,
I.P.Estate, New Delhi-2

2. Sr. Addl, Commissioner of Police (AP&T)
Delhi Police,
Police HQrs., MSO Building,
I.P.Estate, New Delhi-2

3. Addl.Commissioner of Police,
(Security & Traffic)
Delhi Police,
MSO Building, I.P.Estate,
New Delhi-2.

4. Union of India,
Ministry of Home Affairs,
Government of India,
North Block, New Delhi

(By Advocate: Shri Rajinder Pandita)

...Respondents

ORDER

Hon'ble Shri S.R.Adige, Member (A)

We have heard Shri Charya for the applicant
and Shri Pandita for the respondents.

2. In so far as the applicant's prayer in this OA
is concerned for appointment as Constable in Delhi Police

under respondents policy of grant of relaxation to wards of serving police personnel, our attention has been invited to respondents letter dated 25.1.96 which is taken on record which indicates that the respondents themselves are alive to this prayer and will take a decision in the matter after D.E. against the applicant's father, Inspector Sri Chand is concluded.

3. The applicant has contended that the D.E. has since concluded, and as no punishment of dismissal, removal or reduction in rank has been inflicted on his father, that D.E. cannot stand in his way of being appointed as a Constable.

4. We note that by the respondent's earlier letter dated 12.1.96 which is also taken on record that they had stated that the case of the applicant has been considered but could not be acceded to, but in the light of their subsequent letter dated 25.1.96 referred to above, we have no doubt that the respondent will consider the applicant's case in accordance with the relevant rules.

and

5. Under the circumstances/without ourselves going into the merits of the case at this stage, we dispose of the OA with a direction to/consider the case of the applicant in terms of their own letter dated 25.1.96 in accordance with the relevant rules & instructions on the subject & to dispose it of by a detailed, speaking and reasoned order within three months from the date of receipt of a copy of this order. If still any grievance/survives thereafter, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

A. Venkatesh

S.A. VEDAVALLI)
Member (3)

Ar. Adige
(S.R. ADIGE)
Member (A)